

how many cases these supervisory-charges are really justified?

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI) : (a) Foreign banks in India are allowed to remit periodically to their head offices abroad a portion or the whole of their net profits.

Ob) No amount is remitted separately on account of supervisory Charges. The question whether any remittance for this purpose is justified or not does not, therefore, arise.

742. [Transferred to the 5th September, 1962.]

TISCO OFFICERS EMPLOYED UNDER H.S.L.

f SHRI DHANANJOY
743. J MOHANTY:
\\ SHRI B. C. PATTANAYAK:

Will the Minister of STEEL, AND HEAVY INDUSTRIES be pleased to state:

(a) the number of officers originally in the employment of Tata Iron and Steel Company and who are now in the employment of the Hindustan Steel Limited, Rourkela and other steel plants in the public sector;

(b) what are the terms and conditions of their service under the Hindustan Steel Limited; and

(c) the number of those employees who have accepted service under the Hindustan Steel Limited after resigning their jobs under the TISCO?

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUBRAMANIAM) : (a) to (c) Information is being collected and a statement will be laid on the Table of the House.

LAND ACQUIRED BY H.S.L. ROURKELA

f SHRI DHANANJOY
744. ^ MOHANTY:
I SHRI B. C. PATTANAYAK:

Will the Minister of STEEL, AND HEAVY INDUSTRIES be pleased to state:

(a) what is the total area of land acquired by the Hindustan Steel Limited, Rourkela and what is the area actually utilised by them so far;

Ob) by when the rest of the land is likely to be utilised;

(c) the number of private houses built on the land belonging to the Hindustan Steel Limited with their permission; and

(d) the number of cases of encroachment on the land belonging to Hindustan Steel Limited so far registered?

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUBRAMANIAM) : (a) 20,518 acres.

(b) Work for the expansion of the plant and township is now in hand and all land belonging to Hindustan Steel Limited will be occupied progressively.

(c) Three.

(d) 9206.

HINDUSTAN STEEL LTD., ROURKELA

f SHRI DHANANJOY
745. •{ MOHANTY:
\\ SHRI B. C. PATTANAYAK:

Will the Minister of STEEL, AND HEAVY INDUSTRIES be pleased to state:

(a) whether the Hindustan Steel Limited have transferred any land to the Railways at Rourkela;

(b) if so, on what terms and conditions;

(c) whether the Hindustan Steel Limited surrendered any land to the State Government;

(d) if so, on what terms and conditions it was surrendered;

(e) the total amount paid by the Government of India to the Government of Orissa towards the cost of land acquisition; and

(f) how the average cost of acquisition of land per acre at Rourkela